

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 38/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.07.2012 between the Petitioner and the Respondents.

Petitioner : KSK Mahanadi Power Company Ltd.

Respondents : Southern Power Distribution Company of Telangana Ltd. and 3 others

Date of Hearing : **18.10.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL
Ms. Ashabari Thakur, Advocate, KSKMPCL
Shri S. Vallinayagam, Advocate, AP Discoms

Record of Proceedings

Due to paucity of time, the petition could not be taken up for hearing. Accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on **8.12.2022**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

